

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.411**  
**CP/122/ND/2021**

**IN THE MATTER OF:**

Brookings India	...	Applicant
Versus		
ROC NCT of Delhi Haryana	...	Respondent

**Under Section 441**

**Order delivered on 04.06.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: CS Gaurav Kumar
For the ROC	: Adv. Jyoti Khurana

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Heard Ld. Counsel for the Applicant as well as Ld. Counsel for the ROC are present through VC. Both the parties are directed to file written submissions along with case laws, if any, not more than two pages within one week. List the matter on **16.07.2024**.

**-SD-**  
**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**  
**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**